Central Administrative Tribunal Principal Bench, New Delhi

CP-392/2017 in OA-3799/2012

New Delhi, this the 18th day of September, 2017

Hon'ble Mr. Shekhar Agarwal, Member (A) Hon'ble Mr. Raj Vir Sharma, Member (J)

- B P Gautam
 S/o Shri Rajpal Gautam
 r/o R-7, Sr. No.19
 Brahampuri Colony
 New Seelampur, Delhi-53.
- Brij Bhushan s/o Shri Suraj Bhan
 R/o SRB 38A, Shipra Riviera
 Gyan Khand 3 Indrapuram, Ghaziabad.
- 3. Kusum Dahiya w/o Shri J S Dahiya R/o C-301, Ambience Island Lagoon Complex, NH 8 Gurgaon 120002.
- 4. Veena Grover d/o Shri D N Arora R/o WP-183, Pitampura, Delhi-34.
- 5. Alka Bhargava w/o Shri P K Bhargava R/o C-90, Anand Vihar, Delhi-92.
- 6. V K Kadam s/o late Shri Sushil Kumar R/o FB-152, Lajpat Nagar, Sahibabad, Ghaziabad.

- 7. M S Rana s/o late Shri K S Rana r/o 4-177, Shri Satya Shai Nagar PO Kishan Bag, Hyderabad.
- 8. Ratan Singh s/o late Shri Prasad r/o B-1102, Vasundhara Ghaziabad, UP.
- 9. Virender Singh s/o Shri Jagannath r/o Qtr. No.C-149, Hal Colony Bala Nagar-500042.
- Vijay Kumar s/o Shri Baleshwar Ram r/o C-34, Hal Township Korwa, Amethi, CSM Nagar, UP.
- Smt. K Gorey Magaret
 w/o K Yedukondalu
 r/o Flat No.204, Jupally Arcade
 Opp. ECIL Bus Terminal, Hyderabad 500062.
- 12. Smt. A Manjula d/o K. Apaswamy r/oD-102, ISRO Housing Colony Damlur, Bangalore.
- 13. Neduncheralathan s/o G Gopal r/o D-18/8, DRDO TownshipCV Raman Nagar, Bangalore.
- 14. T Shiv Kumar s/o Shri D Thangabelu R/o H.No.D/26/2, Phase II DRDO Township CV Raman Nagar Bangalore.
- 15. R M Dhobal s/o late T N Dhobal r/o 198, Neb SaraiIGNOU Road, New Delhi-68.

Petitioners

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(through Ms. Kiran Singh with Ms. Simran Vasudev)

Versus

- P.K. Kapoor,
 Director General of
 Aeronautical Quality Assurance
- A.K. Gupta,
 Secretary,
 Defence Production
 Ministry of Defence.

Respondents

(through Sh. Ashok Kumar)

ORDER (ORAL)

Hon'ble Mr. Shekhar Agarwal, Member (A)

When this matter was taken up for consideration today, learned counsel for the respondents has drawn our attention to the affidavit filed by them on 15.09.2017 along with which is attached an order of Hon'ble High Court of Delhi in Writ Petition No. 6891/2017 dated 28.08.2017 by which Hon'ble High Court has ordered that in the meantime, no coercive steps be taken against the respondents herein.

2. In view of the aforesaid, we close this CP at this stage and discharge the notices issued to the respondents. The petitioner shall however be at liberty to seek revival of this CP after decision in the Writ Petition.

(Raj Vir Sharma) Member (J) (Shekhar Agarwal) Member (A)

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